Sr. No. 01 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 1921/2020 in WP(C) No. 883/2020 CM No. 1922/2020

Gh Rasool Wani Petitioner(s)

Through:- Mr. Bhat Fayaz Ahmad, Advocate (through video conferencing)

V/s

Union Territory of J&K & ors.

.....Respondent(s)

Through:-

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

CM No. 1921/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No. 883/2020 & CM No. 1922/2020

Learned counsel for the petitioner submits that respondent Nos. 7 & 8 have started conversion of the agricultural land by raising construction in Khasra No. 246/118 situated at Chack Reshipora Bandopora forthwith without following the provisions of the Land Revenue Act.

Notice to the respondents in the main petition as well as CM through e-mail. *Dasti* service is also permitted.

List on 10.07.2020.

Meanwhile, subject to objections and till next date of hearing before the Bench, status quo with regard to the present position of the land be maintained.

(Sindhu Sharma) Judge

SRINAGAR 03.06.2020 Ram Murti

